Weights and Measures 4296 ^ (Amendment) Bill,

1&60

[Shrimati Tarkeshwari Sinha.] Sir, no other points were raised. The points of other friends have already been replied to by my colleague. All the same I am grateful to the House for giving its general support to the Bill.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of India for the services of the financial year 1960-61 as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI TARKESHWARI SINHA: Sir, I move;

"That the Bill be returned."

The question was proposed.

SHRI BHUPESH GUPTA: Sir, I want . . .

MR. DEPUTY CHAIRMAN: No, no. The time is up.

SHRI BHUPESH GUPTA: No, Sir. There are still a few minutes. I would ask only one thing in this connection. Why in the Explanatory Memoranda it was not mentioned at page 8 that the Commission would give its report not on September the 30th, but 011 March the 31st, 1961? In all fairness it should have been stated. Now, Sir, I would like only one observation on some small point with regard to the Ministry of Defence. This is almost mandatory. Therefore,

you can say this thing. Sometimes I do not like the manner in which they function. For example, we put questions here with regard to the book, Biography of General Thimayya . . .

MR. DEPUTY CHAIRMAN: It has nothing to do with that. We are in the Third Reading stage. You take some other occasion.

SHRI BHUPESH GUPTA: The House will adjourn now. Where is the occasion?

MR. DEPUTY CHAIRMAN: It is not relevant.

SHRI AKBAR ALI KHAN (Andhra Pradesh): On a point of order, Sir. It is irrelevant

SHRI BHUPESH GUPTA: Sir, it comes

MR. DEPUTY CHAIRMAN: I am sorry. It has nothing to do with the item in the supplementary estimates. It is not a general debate.

SHRI EHUPESH GUPTA: What about that question about the book? They should have told the House before we adjourned whether they like that book or not. It is a disgraceful book. That is all I wanted to say.

SHRI ABID ALI; His observation itself is more disgraceful.

MR. DEPUTY CHAIRMAN: The question

"That the Bill be returned."

The motion was adopted.

THE STANDARDS OF WEIGHTS AND MEASURES (AMENDMENT) BILL, 1960

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA); Sir, I beg to move:

"That the Bill to amend the Standards of Weights and Measures · Act, 1956, as passed by the Lok Sabha, be taken into consideration."

Sir, I do not wish to make a long speech. I think my friend, Mr. Bhnpesh Gupta, who delivers long speeches and also wants others to make long speeches, will not expect me to say much on this.

Sir, the object of the Bill is very simple. It seeks to extend the Standards of Weights and Measures Act passed by this House in 1956 to the State of Jammu and Kashmir so -that there may be a uniform system throughout the country. The Act •could not be made applicable to the State of Jammu and Kashmir in 1956 "because at that time Parliament was not competent to enact legislation for that State in this respect. Recently Entry 50 of the Union List in the VII Schedule of the Constitution has been made applicable to the State of Jammu and Kashmir by the Constitution (Second Amendment) Order of 1960 and, therefore, this Bill is proposed to be made applicable to that State.

The. House will appreciate that -without this reform being introduced in that State, which is a part of India, there would be a lot o'f difficulty in inter-State trade. Therefore, the metric weights and measures will be introduced there. Of course, the Bill provides that the period of ten years which was laid down in the original Act will be counted from now on from the date this Act comes into force, and the adoption of the metric system in that State will be completed by 1970 instead of 1966. I request the House to accept the provisions in this Bill.

## The question was proposed

DR. R. B. GOUR (Andhra Pradesh): "Mr. Deputy Chairman, of course, we "have to support the Bill. There Is nothing particular, but I would S42—RS.—7.

just like to know one thing from the hon. Deputy Minister. You are giving ten years to Jammu and Kashmir from now. Then what will happen? There will be a period when Jammu and Kashmir would not have totally adopted this measure whereas the rest of India would have totally adopted it. In that case will there be no discrepancy in trade? What are you going to do for that period? That is the only thing I wanted to know.

I have another fear regarding this, Mr. Deputy Chairman. Though we have adopted the metric 'system of weights, even today I find that in the schools the old systems are taught. I should like that at least in. Jammu and Kashmir this new system should be taught immediately.

SHRI SATISH CHANDRA: It will be our effort to expedite the introduction of the system in Jammu and Kashmir. But as a lot of preparatory work has to be done in the beginning, people have to be educated in the new system by publicity and propaganda, it takes time. However, it shall be our effort that the process is expedited as far as possible and the time-gap between the complete adoption of the system in the rest of the country and the State of Jammu and Kashmir is reduced to a very minimum.

As regards text-books, we have been assured by the State Governments that new arithmetic books which are now being printed lay more emphasis on the new system. All the new textbooks which are to be printed wiH primarily lay emphasis on the decimal system of coinage and the metric system of weights and measures. Of course, there are old books and we do not want to discard them. But in spite of old books continuing at present, every effort is being made in class rooms to teach the new system to students. The future textbooks, of course, will be based on the new system. I think that we have made satisfactory progress and it continue to be made.

(Amendment) Bill, 1 non

SHRI.K. SANTHANAM (Madras): I want to raise only one point. The hon. Minister would have done us a great service if he had given a tariff schedule at the end of the Bill as in the case of other Bills so that we could compare whether the conversion has been satisfactory. In other Bills we were able to point out one or two mistakes.

SHRI SATISH CHANDRA: The hon. Member is referring to a Bill which I have to move next. I am yet on the first Bill.

SHRI K. SANTHANAM: The other point is that all this conversion of metric units . . .

MR. DEPUTY CHAIRMAN: That Bill is not yet moved.

The question is:

"That the Bill, to amend the Standards of Weights and Measures Act, 1956, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted

UR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI SATISH CHANDRA: Sir, I move:

"That the Bill be passed." Tlie question was proposed

SHRI K. SANTHANAM: I would like the hon. Minister to make proper boards about these and have them put up in all the secondary schools, if not bi the primary schools also, all over the country. There must be intensive education of the people to use these conversions, otherwise there will be a lot of trouble to the people.

SHRI D. A. MIRZA: (Madras): I suggest in markets also these should be pasted.

SHRI SATISH CHANDRA; In the last 3 or 4 years we have givqn wide publicity. We have published these conversion tables. They have been published in every regional language. They have been distributed in large numbers. Special journals have been brought out. Some books have been published specially for the teachers in schools and I think that everybody now in the country is well aware of the system. We are still trying and the State Governments have been requeued to give as wide publicity as possible. The suggestion which the hon. Member has given is a useful one, that 'the boards can be put up in primary schools. We can certainly draw the attention of the State Governments to

SHRI D. A. MIRZA: What about the vendors and small businessmen in the markets?

The MR. DEPUTY CHAIRMAN: question is:

> "That the Bill be passed." The motion was adopted

## THE CUSTOMS DUTRES AND CESSES (CONVERSION TO METRIC UNITS) BILL, H

THE DEPUTY MINISTER OK COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): Sir, I move:

"That the Bill further to amend certain laws relating to customs duties and cesses for the purpt of adopting meti-ic units in those laws, as passed by the Lok Sabha, be taken into consideration."

Again, I do not wish to say much.. My friend, the Minister for Revenue-and Civil Expenditure, moved for consideration another Bill and it was passed by this House only today. This Bill is very similar to that passed a few minutes ago. It simply seeks to express the rates of customs duties and the various cesses in metric equivalents. No attempt has been made to incneasfr